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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA NO.2312/2004

/M/A NO 1953/204

New Delhi this the 27th September, 2004

**HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A.SINGH, MEMBER(A)**

1. Hem Raj S/o Babu Lal
Working as Sr.Booking Clerk,
Northern Railway Station,
Delhi Sarai Rohila.
2. Naterpal,
Working as Sr.Booking Clerk,
Northern Railway Station,
Shahabad Mohammad Pur,
New I.G.I.Airport, New Delhi.Applicant.

(By Advocate: Shri Yogesh Sharma)

Versus

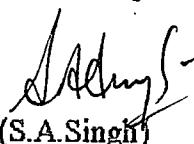
1. Union of India through the General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Delhi Division,
New Delhi.
3. The Divisional Railway Manager,
Northern Railway, Bikaner Division,
Bikaner.Respondents.

ORDER (ORAL)

By Shri Justice V.S.Aggarwal:

Learned counsel for applicant submits that the applicant only represented on 10.9.2004. If the representation is not decided within the stipulated period the applicant, at this stage, may be permitted to file an application to take recourse under law. Allowed as prayed.

2. Subject to aforesaid, dismissed as withdrawn.


(S.A.Singh)
Member(A)


(V.S.Aggarwal)
Chairman

/kdr/